

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
VARUTHA DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	Varutha Developers Private Limited
2	Date of incorporation of corporate debtor	25 th October, 2018
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200WB2018PTC228606
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 709, 7 th Floor, Merlin Infinite DN-51, Sector-V, Salt Lake City, Kolkata – 700091. Books of Accounts Maintained: Trinity Tower, 4 th Floor, Room No. 6, 83 Topsia Road (South), Kolkata – 700046.
6	Insolvency commencement date in respect of corporate debtor	20 th December, 2023
7	Estimated date of closure of insolvency resolution process	17 th June, 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kumar Mittal IBBI/IPA-002/IP-N00742/2018 -2019/12263
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5/99, Sector-2, Rajender Nagar, Sahibabad, Distt. Ghaziabad, Uttar Pradesh - 201005 Email: mittalanil.ubi@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: C/o Resurgent Resolution Professionals LLP Central Plaza, 2/6, Sarat Bose Road, 7 th Floor, Room No. 708, Kolkata – 700020 Email: cirp.varutha@gmail.com
11	Last date for submission of claims	3 rd January, 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: (b) Not Applicable





Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Varutha Developers Private Limited on 20th December, 2023.

The creditors of Varutha Developers Private Limited, are hereby called upon to submit their claims with proof on or before 3rd January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 23.12.2023

Place: Kolkata

Anil Kumar Mittal
Interim Resolution Professional
Varutha Developers Private Limited
IBBI/IPA-002/IP-N00742/2018 -2019/12263
AFA Number: AA2/12263/02/130924/202855
AFA Valid Upto: 13.09.2024